

along with audited statement of Accounts for the year 1984-85, in respect of the Regional Engineering Colleges, within the stipulated period.

[Placed in Library. See No. LT-1265/86].

**Report and Accounts (1984-85) of the National Institute of Health and Family Welfare, New Delhi and Related Papers**

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report of the National Institute of Health and Family Welfare, New Delhi, for the year 1984-85.

(ii) Annual Accounts of the National Institute of Health and Family Welfare, New Delhi, for the year 1984-85 and the Audit Report thereon.

(iii) Review by Government on the working of the Institute.

[Placed in Library. See No. LT-2166/86 for (i) to (iii)]

**REPORTS OF THE STUDY TOURS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

PROF. N. M. KAMBLE (Maharashtra): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Report of the Study Tour of Study Group I of the Committee on its visits to Bhopal and Indore during November, 1985.

(ii) Report of the Study Tour of Study Group II of the Committee on its visit to Udaipur and Jaipur during November, 1985.

**MESSAGE FROM THE LOK SABHA**

**The Motor Vehicles (Amendment) Bill, 1986**

SECRETARY-GENERAL: Sir I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 4th March, 1986, agreed without any amendment to the Motor Vehicles (Amendment) Bill, 1986, which was passed by Rajya Sabha at its sitting held on 25th February, 1986."

**REFERENCE TO THE PLIGHT OF JUTE-GROWERS**

MR. CHAIRMAN: We now take up Special Mentions.

SHRI SURESH KALMADI (Maharashtra): Sir, on a point of order. We are awaiting your decision on the discussion in regard to the recall of the Governor of Maharashtra. You said you will give your decision in the matter today.

MR. CHAIRMAN: Yesterday itself, I have ruled it out. I never said, I will give a decision. Now, Special Mentions. Shri Chitta Basu.

SHRI CHITTA BASU (West Bengal): Mr. Chairman, Sir, with your permission, I rise to draw the attention of the Parliament and the Government to the plight of the farmers